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THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

The Central Government decided to start 15 Production Centres during 1957-58 throughout the country for providing employment to educated unemployed. Out of the 15 Centres, one Centre was to be located in th? Industrial Estate set up at Gauhati in Assam. That Centre was to take up cycle assembly and manufacture of cycle parts.

The cost of the machinery to be imported from abroad for all these 15 Production Centres was estimated at Rs. 62-25 lakhs. In view of the acute foreign exchange shortage, it was decided that the question of starting these Production Centres should be deferred.

SHRI LILA DHAR BAROOAH: May I know whether the party who has got the cycle manufacturing licence in Assam ha_s started his factory? If the party has started his factory, may I know whether Government has any information about the production report?

SHRI MANUBHAI SHAH: Yes, Sir, the licence has been granted to a party in Gauhati, and production will start in another six months. All the preparations ar_e being made by the party.

CO-OPERATIVE JUTE MILL IN ASSAM

*24. SHRI LILA DHAR BAROOAH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what is the actual position regarding the setting up of a co-operative jute mill in Assam;

(b) whether Government have received its Project Report, and where this mill will be located;

(c) whether licence has been given to the proposed jute mill;

(d) what will be the position of other licence holders who got licence? to start jute mills long ago; and

(e) what are the reasons for the old licence-holders not starting the jute mills?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) A Cooperative Society has been registered and the State Government have recommended the grant of a licence to the Co-operative.

(b) Project Report dealing with location of the proposed mill has been prepared. The location recommended by the State Government is Silghat area in Nowgong District.

(c) No, Sir. The application ia under consideration.

(d) and (e) The licence granted to a private party in 1954 has been revoked as no effective steps were taken by him presumably owing to his inability to raise adequate capi tal.

DR. R. B. GOUR: In answer to Starred Question No. 8 the hon. Minister had said that we did not have enough raw jute to meet the existing capacity of the jute mills. May I know how this new jute mill would be advisable in view of the nonavailability of raw jute?

SHRI N. KANUNGO: This project has been approved in 1954 and it is in an area where jute is grown.

LOANS AND GRANTS GIVEN TO DISPLACED PERSONS IN ASSAM

25. SHRI LILA DHAR BAROOAH Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to; state:

(a) the amount advanced to the displaced persons from East Pakistan in Assam up to the 31st March, 1960 by way of (i) loans for industry, and (ii) grants;

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(b) the total amount recoverable from these displaced persons up to the 31st March, 1960; and

(c) the number of displaced persons who took loans and who are now not traceable in Assam?

THE DEPUTY MINISTER OF REHA-BILITATION (SHRI P. S. NASKAR):

(a) (i) Rs. 385 lakhs.

(ii) Rs. 263-04 lakhs.

(b) The amount due for repay ment on 31st March, 1959 was Rs. 313-55 lakhs imder all categories of loans.

(c) This information is not readily available. Unless a survey is under taken of each family settled in Assam, it will not be possible to collect it. It is considered that time and labour involved in collecting the information will not be commensu rate with the results likely to be achieved.

SHRI LILA DHAR BAROOAH: May I know how the Government is contemplating to realise the money recoverable from the parties by this time?

SHRI MEHR CHAND KHANNA: Through the State Government.

DR. R. B. GOUR: May I know from the hon. Minister whether this question of arrears, money recoverable from these refugees, is peculiar to refugees in Assam or it is a general phenomenon? If so, what steps are they taking to enquire into the paying capacity of these refugees?

SHRI MEHR CHAND KHANNA: Things are a little better in the western region.

MR. CHAIRMAN: Slightly better.

Occupation of Bhutanese Exclaves by Chinese

*26. SHRI FARIDUL HAQ ANSARI: Will the PRIME MINISTER be pleased to state:

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(a) whether Governments atten tion has been drawn to a news item published in the *Hindusthan Standard* of the 8th June, 1960 (Deihi Edi tion) alleging that—

to Questions

"Chinese Communists are occupying some more enclaves belonging either to Bhutan or to India in addition to the eight villages of Bhutan that still remain under the occupation of Chinese army"; and

(b) if so, how far the news is correct?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes, Sir.

(b) The press report is not clear as to which other Bhutan or Indian enclaves reference was made as being under Chinese occupation. In any case, Government of India are not aware of any other enclaves except those about which protests have already been made.

SHRI FARIDUL HAQ ANSARI: May I know whether the Government of India has made any enquiry recently about this occupation?

SHRI JAWAHARLAL NEHRU: Enquiry about what?

SHRI FARIDUL HAQ ANSARI: Enquiry whether the Chinese have occupied parts of India or of Bhutan?

SHRI JAWAHARLAL NEHRU: We are not even aware of any such enclaves. We cannot enquire into the air. Except the eight enclaves belonging to Bhutan which ar_e known, to which reference is made in this question, we are not aware of any other enclaves. How are we to enquire and from whom?

SHRI BHUPESH GUPTA: But ttw PS.P. knows !